

Minutes of the Meeting held on 07.03.2025 for allocation for Import of Raw Petroleum Coke for CPC manufacturing and Calcined Petroleum Coke for Aluminium Industry for FY 2025-26

In Chair: Shri Santosh Kumar Sarangi, DGFT

The following officers attended the meeting:

1. Ms. Shubhra, Addl. DGFT, DGFT
2. Shri Sagar Singh Kalsi, Director, M/o P&NG
3. Shri. Arunachalam K, Director, CHT, M/o P&NG
4. Shri Satya Raja Sekhar G, Joint DGFT, DGFT
5. Shri Mukesh Balodhi, Scientist D, M/o EF&CC
6. Shri Gaurav Gehlot, Scientist C, Central Pollution Control Board, M/o EF&CC
7. Shri Dipankar Saha, Add. Director, CHT, M/o P&NG
8. Shri Deepak Jhalani, Deputy DGFT, DGFT
9. Shri S. Papneja, CGH, IOCL

2. At the outset, the Committee noted that the procedure for allocation for year 2025-26, for import of -

(i) Calcined Petroleum Coke (CPC) for Aluminium Industry and

(ii) Raw Petroleum Coke (RPC) for CPC manufacturing industry

was notified vide Public Notice No. 48/2024-25 dated 12.02.2025, similar to Public Notice No. 49/2023 dated 11.03.2024 for last year FY24-25, to file applications upto 28th February, 2025.

3. In pursuance of above, 25 applications were received for import of RPC (ITC HS Code 27131110) and 4 applications were received for Import of CPC (ITC HS Code 27131210). Further, 3 applications were received in "Other" (ITC HS Code 27131190 & 27131290) Category.

4. The Committee noted that pursuant to the recommendations of CAQM issued vide Order dated 15.02.2024, DGFT vide Notification 68/2023 dated 07.03.2024 and Notification no. 27/2024-25 dated 04.09.2024 had notified total import of 1.9 Million MTs of RPC for manufacturing CPC and 0.8 Million MTs of CPC for Aluminium Industry for 2025- 26, subject to the conditions mentioned therein. Further to the said Orders, to bring uniformity to the allocation process, the Committee decided to allocate RPC and CPC by adopting following criteria:

i. The production capacity of Calciners was converted to RPC Input requirement at an industry average conversion rate i.e., 1:1.36

ii. In case the RPC Input permitted in the CTO, was lower than the quantity at the conversion rate, the lower of the two values was considered.

iii. The total quantity permitted for import is allocated on a proportionate basis among the applicants after taking into consideration the production capacity of the applicant and the requirement quoted in the application.

6. In cases where import quantity requested is lower than the import quantity eligible, the arising surplus is redistributed among other applicants proportionately. Accordingly, based on the above principles, the Committee decided the import allocation as stated at Annexure-I for CPC & Annexure-II for RPC, subject to conditions as notified by DGFT. For Applications submitted under others category, the committee decided to take up these Applications in EFC meeting, as it is observed that these applications are not for import of RPC and CPC as regulated by the CAQM Order dated 15.02.2024.

7. The copy of the Restricted Import Authorisation issued by DGFT shall be submitted to concerned SPCB, CPCB and MoEF&CC for monitoring purposes.

8. Subsequent to obtaining the Import Authorisation for the year 2025-26, in case, if the applicant is not able to utilize/ import the entire quantity for which the license has been issued, the applicant shall intimate the same to DGFT through email at import-dgft@nic.in on or before 31.10.2025 to facilitate re-distribution of any un-utilized quantities to other applicants who had applied initially.

9. The Committee also noted that there were instances of surrendered allocations in the past year. The Committee has deliberated that, in the subsequent years, such non-utilisation or partial utilisation of the allocated quantity by the entities will be factored while considering allocations during subsequent year by way of reducing their allocations.

10. The Committee further noted that the allocations are subject to the declaration from the applicants that the RPC/CPC imported against the Authorisation is subject to Actual user condition and cannot be exported. Further, the CPC manufactured out of the imported RPC is not allowed for exports and is only meant for domestic supply.

11. The above allocation has been made as per the documents submitted by the applicant along with the online application. If at any point any discrepancy is found in the said documents provided, or the firm is found to be in violation of any of the conditions specified on the authorization, the allocation will be cancelled ab-initio. Appropriate action shall be initiated thereafter under the relevant provisions of the FT (D&R) Act, 1992, as amended from time to time.

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Annexure-I - Import Allocation for Calcined Pet Coke (CPC)

File Number	Firm Name	Plant	Allocated Quantity of CPC in MT
06732AM25	HINDALCO INDUSTRIES LIMITED	Odisha	1,04,471
		Mahan Unit, M.P.	72,084
		Renukoot Unit, U.P.	85,571
06741AM25	NATIONAL ALUMINIUM COMPANY LIMITED	Odisha	60,000
06743AM25	VEDANTA LIMITED	Odisha	3,36,608
06775AM25	BHARAT ALUMINIUM CO LTD	Chhattisgarh	1,16,265

Annexure-II Import Allocation for Raw Pet Coke (RPC)

FILE NUMBER	IEC_ENTITY_NAME	Allocated Quantity of RPC in MT
00006529AM25	PETRO CARBON AND CHEMICALS LIMITED	83,583
00006560AM25	RAIN CII CARBON (VIZAG) LIMITED	4,62,589
00006596AM25	UPPER ASSAM PETROCOKE PRIVATE LIMITED	21,989
00006597AM25	NEW AGE PETCOKE PRIVATE LIMITED	22,253
00006603AM25	INDIA CARBON LIMITED - Guwahati	43,828
00006608AM25	AMRITESH INDUSTRIES PRIVATE LIMITED	22,028
00006621AM25	INDIA CARBON LIMITED – West Bengal	49,563
00006623AM25	CARBON RESOURCES PVT LTD - Assam	23,208
00006626AM25	GOA CARBON LIMITED	274,354
00006653AM25	SANVIRA INDUSTRIES LIMITED	374,477
00006663AM25	NEO CARBONS PVT LTD	66,871
00006671AM25	PARADIP CALCINER LIMITED	106,993
00006715AM25	BIHAR CARBONS PRIVATE LIMITED	17,119
00006716AM25	BRAHMAPUTRA CARBON LIMITED	50,000

00006725AM25	GUWAHATI CARBON LIMITED	50,000
00006729AM25	SEA SOM CARBON PRIVATE LIMITED	12,500
00006734AM25	PREMIER INDUSTRIES	15,000
00006737AM25	DIGBOI CARBON PRIVATE LIMITED	20,000
00006739AM25	MAHABIR PETRO PRODUCTS PVT.LTD.	20,000
00006744AM25	KRISHNA HYDROCARBONS PRIVATE LIMITED	20,000
00006746AM25	CARBON RESOURCES PVT LTD - – Bihar, Barauni, Plot No. 126-130	22,126
00006755AM25	VEDIC PETROCHEMICAL PRIVATE LIMITED	16,049
00006756AM25	CARBON RESOURCES PVT LTD – Bihar, Barauni, Unit II	20,284
00006759AM25	GRAPHITE INDIA LIMITED	26,748
00006778AM25	MARUTI ELECTRO CARBON	33,435

*** If any Firm is currently in DEL, the Allocation is subject to revocation of the DEL Order**

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